CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.169/2008

Wednesday this the 25 th day of June, 2008.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER C.K.Appukutty, S/o Velayudhan, Sarang --Grade-1(Bridges) (retired), Offfice of the Senior Section Engineer(Bridges), South East Railway, Araku, Now under the General Manager, East Coast Railway. Residing at Chelurkuppadan, Adhikarimanammel House, Kadalundi P.O., Kozhikode District., Kerala State, Pin.673 302. Applicant

(By Advocate Shri.R.Premchand)

Vs.

- The General Manager, East Coast Railway, Rail Vihar Chandrasekharpur, Bhubaneswar.
- The Divisional Railway Manager (Personnel),
 Office of the Divisional Railway Manager ,
 East Coast Railway, Waltair.
- Senior Divisional Personnel Officer,
 Office of the Divisional Railway Manager,
 East Coast Railway, Waltair.
- 4. Senior Divisional Finance Manager,
 Office of the Senior Divisional Finance Manager,
 East Coast Railway, Waltair. Respondents

(By Advocate Shri. K.M.Anthru)

The application having been heard on 25.6.2008, the Tribunal on the same day delivered the following.

ORDER

HONB'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Counsel for applicant submits that his grievance, ventilated through this O.A. has been substantially redressed in as much as his pay has been revised and revised pension also has been ordered. However, a small portion of the grievance of the applicant still

remains according to the applicant, in that, while fixing his pay in the revised pay scale the applicant has been placed in the minimum of the pay scale of Rs.4500-7000 whereas his pay in the pre-revised pay scale of Rs.1320-2040 being Rs.1530/-, according to the counsel for applicant, its corresponding replacement pay shall be more than Rs.4500/-.

2. Counsel for applicant submits that the applicant would be satisfied, if a due clarification is given by the respondents in regard to the fixation of pay under the revised pay scale and if there be any grievance thereafter, he may be permitted to agitate the same in accordance with law. Prayer is allowed. Respondents shall issue a statement of fixation of pay, as well as fixation of the replacement pay. If any grievance survives, the applicant may make a representation to the respondents accordingly and thereafter take due course of action in accordance with law.

O.A. is disposed as above. No costs.

Dated the 25 th June, 2008.

Dr.K.B.S.RAJAN JUDICIAL MEMBER